

IN THE INCOME TAX APPELLATE TRIBUNAL
“J(SMC)” BENCH, MUMBAI
BEFORE NARENDRA KUMAR BILLAIYA, ACCOUNTANT MEMBER
AND
RAHUL CHAUDHARY, JUDICIAL MEMBER
ITA No.4434/M/2024
Assessment Year: 2016-17

Abhishek Sanjeev Nadgeri 703, Aakesha CHSL, Plot No.56/57, Darave BO, Nerul Node-III SO, Thane, Maharashtra- 400706 PAN: AWHPN3564D	Vs.	Assessment Unit, Income Tax Department New Delhi.
Appellant	:	Respondent

Present for:

**Assessee by
Revenue by**

: Shri Devendra Jain & Shashank Mehta
: Shri Asif Karmali (SR. D.R.)

Date of Hearing : 27.11.2024

Date of Pronouncement : 27.11.2024

ORDER

Per Narendra Kumar Billaiya, A.M.:

This appeal by the assessee is preferred against the order dated 19/06/2024 by NFAC Delhi pertaining to A.Y.2016-17.



2. Before us, the counsel stated that this being a duplicate appeal, the assessee wants to withdraw it. Therefore, the appeal is dismissed as withdrawn.

3. In the result, the appeal is dismissed.

Order pronounced in the open court on 27.11.2024.

Sd/-
RAHUL CHAUDHARY
JUDICIAL MEMBER

Sd/-
NARENDRA KUMAR BILLAIYA
ACCOUNTANT MEMBER

Place: Mumbai,
Dated: 27.11.2024
Snehal C. Ayare, Stenographer

Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. Ld.DR, ITAT, Mumbai
4. Guard File
5. CIT

//True Copy//

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai